

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).8034/2018

(Arising out of impugned final judgment and order dated 18-05-2018 in WPCRL No. 1364/2013 passed by the High Court Of Delhi At New Delhi)

AWUNGSHI CHIRMAYO & ANR.

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

Respondent(s)

(IA No. 127290/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ali Qambar Zaidi, Adv.
Dr. Alana Golmei, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. K.M.Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. B K Satija, Adv.
Mr. Sibho Sankar Mishra, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Anukalp Jain, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Yogya Rajpurohit, Adv.
Mr. Aayush Saklani, Adv.

Mr. Chirag M. Shroff, AOR
Mr. Dhananjay Kataria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List this matter tomorrow i.e., 02.02.2024.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR